

CC No. 319/19 (Old CC No. 58/2016)
RC No. 219 2014 E 0020; Branch: CBI/EO-I/New Delhi
CBI vs M/s Himachal EMTA Power Ltd. & Ors.
U/s 120-B r/w Sec. 420 IPC & Sec. 420 IPC

26.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Senior PP Sh. A.P. Singh and Ld. DLA Sh. V.K. Sharma
for CBI.

IO Dy. SP. Sanjay Sehgal.

**Ld. Counsel Sh. Vijay Aggarwal for A-2 Ujjal Kumar Upadhyay,
A-3 Bikash Mukherjee (also AR of A-1 company M/s Himachal
Emta Power Ltd.), and A-4 Nirmal Chandra Chakraborty.**

Ld. Counsel Sh. Vijay Aggarwal submits that due to lock-down he could not complete the answers to the questions which already stand supplied to the accused persons u/s 313 Cr. PC. Ld. Defense Counsel further submitted that though he is making efforts to provide answers to the questions so supplied but due to present day circumstances and also the fact that the clients are senior citizens and are also residents of outside Delhi he is finding it difficult to contact his clients.


BHASKAR PARASHAR
Special Judge (PC Act) CBI
Room No. 606, 6th Floor,
Rouse Avenue Court Complex
New Delhi

He also stated that though he has already supplied answers to some of the questions but he will try to provide answers to the remaining questions also by the next date of hearing.

Heard. Keeping in view the overall facts and circumstances, Ld. Counsel has been impressed upon to provide answers to the questions *in soft copy* as far as possible by the next date of hearing to the Reader of this Court on the official email of the court. He has accordingly assured to do so. The signatures of the accused persons on their statement u/s 313 Cr. PC shall be obtained subsequently after normal functioning of the court is resumed.

Matter be now put up for recording of statement of accused persons u/s 313 Cr. PC on 20.08.2020.

Accused persons shall also be at liberty to file written statements u/s 313 (5) Cr. PC, if they so desire.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
26.06.2020
Bharat Parashar
Special Judge (PC Act) CBI
Room No. 608, 6th Floor,
Rouse Avenue Court Complex
New Delhi

CC No. 316/2019 (OLD CC NOS. 75/2016 & 01/14)
RC No. 219 2012 E 0009, Branch: CBI/EOU-IV/N Delhi
CBI Vs. Manoj Kumar Jayaswal
(M/s AMR Iron & Steel Pvt. Ltd.)
U/s. 120-B, 120-B/ 409/420 IPC,
Sec. 9/13(1) (c)/13 (1) (d) P.C. Act 1988

26.06.2020

Regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

Further now in terms of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, cases which are not being taken up today i.e. on 26.06.2020 and 27.06.2020, 29.06.2020 and 30.06.2020 by way of virtual hearing stands adjourned en-bloc to 25.07.2020, 27.07.2020, 28.07.2020 and 29.07.2020 respectively. **Accordingly, the present matter stands adjourned to 25.07.2020, 27.07.2020, 28.07.2020 and 29.07.2020 for PE.**

However, vide order dated 06.03.2020 of this Court, the present matter was also already fixed for PE on the following sets of dates:

- (i) 27.07.2020, 28.07.2020, 29.07.2020, 30.07.2020 and 31.07.2020,
- (ii) 31.08.2020, 01.09.2020, 02.09.2020, 03.09.2020 and 04.09.2020.


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Accordingly, the present matter be also put up on 30.07.2020 and 31.07.2020 and thereafter on 31.08.2020, 01.09.2020, 02.09.2020, 03.09.2020 and 04.09.2020 for PE (i.e. dates already fixed).

The present order has been dictated on phone to Steno Hukam Chand.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge (PC Act)
(CBI), Court No. 608
Rouse Avenue Court
New Delhi
26.06.2020
SHARMA PARASHAR
Special Judge (PC Act) CBI
Court No. 608, 8th Floor,
Rouse Avenue Court Complex
New Delhi

**CRC No. 8/19, (Old CRC Nos. 24/16 & 02/16)
ECIR No. ECIR/03/HIU/2013
Directorate of Enforcement, Chhattisgarh
Vs. M/s AMR Iron & Steel Pvt. Ltd. & ors.
U/s. 3 punishable u/s 4 of Prevention of Money Laundering Act
(PMLA), 2002**

26.06.2020

Matter taken up today in compliance of circular No. E-3943-4029/DJ/RADC/2020 Dated 13.06.2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi.

The present matter is being taken up today through video conferencing as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide office orders of Hon'ble High Court of Delhi bearing Nos. 373/Estt./E1/DHC dated 23.03.2020, No.159/RG/DHC/2020 dated 25.03.2020 and No.R-77/RG/DHC/2020 dated 15.04.2020, No.R-159/RG/DHC/2020 dated 02.05.2020, No. R-235/RG/DHC/2020 dated 16.05.2020, R-305 /RG/DHC/2020 dated 21.05.2020 and No.1347/DHC/2020 dated 29.05.2020.

The hearing of the present matter is being taken up via Cisco WebEx Platform in the presence (onscreen) of:

Present: Ld. Special PP Sh. Naveen K. Matta for ED.

IO AD Kumar Anshuman

Ld. Counsels Sh. Vijay Aggarwal for A-1 to A-21.

Ld. Special P.P. Sh. N.K. Matta submits that Ld. Special P.P. Sh. R.S. Cheema is not able to join today due to some other pre-occupation and an adjournment has thus been sought to address arguments on the point of charge. He further stated that due to some network problem Ld. Special P.P. Ms. Taranumm Cheema is also not able to join the meeting.

Heard. In view of the submissions made, case is now


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adjourned to 11.09.2020 for arguments on the point of charge.

A scanned signed copy of this order is being sent to Sh. Surender Kumar, in charge Computer Branch, RADC via email and WhatsApp for uploading it on the official website of Delhi District Courts.

A copy of order is being retained, to be placed in the judicial file as and when normal functioning of the courts is resumed.

The present order has been dictated on phone to Steno Hukam Chand.


(Bharat Parashar)
Special Judge, (PC/Act)
(CBI), Court No. 608
Special Judge (PC Act) CBI
Rouse Avenue Court
Room No. 608, 6th floor,
New Delhi Court Complex
New Delhi
26.06.2020